

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR.

Date of decision 23.4.2003.

O. A. No. 17/2003.

G.R.Harseniya, son of Shri Pola Ramji, aged about 55 years, Resident of Type 5 Quarters, Hasan Khan Mewat Nagar, Telecom Colony, District Alwar (Rajasthan).

...Applicant.

Versus

1. The Union of India through the Secretary, Ministry of Tele-Communication and Information Technology, Sanchar Bhawan, 20 Ashoka Marg, New Delhi.
2. The Chief General Manager, (BSNL) Rajasthan Tele-Communication Circle, Sardar Patel Marg, 'C' Scheme, Jaipur - 302 008.
3. The General Manager (BSNL) Tele-communication District, Moti Doongri, District Alwar (Rajasthan).

...Respondents.

Mr.P.P.Mathur, counsel for applicant.
Mr.Tej Prakash Sharma, counsel for Respondents.

CORAM :

Hon'ble Mr.Justice G.L.Gupta, Vice-Chairman,
Hon'ble Mr.A.P.Nagrath, Member (A)

: O R D E R :

(Per Hon'ble Mr.Justice G.L.Gupta)

Applicant is working as Chief Accounts Officer on ad hoc basis. The relief claimed in the O.A. is that the applicant should not be reverted till a regularly selected person is appointed on the post of Chief Accounts Officer. The order of reversion dt. 9.1.2003 has been called in question.

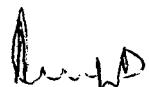
2. In the Counter, the Respondents have stated



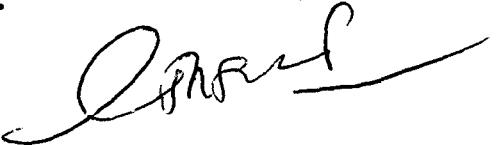
that they have withdrawn the order dt. 9.1.2003.

3. Since the relief claimed by the applicant has been granted, this application has become infructuous.

4. The instant O.A. is dismissed as having become infructuous. No orders as to costs.


(A.P. NAGRATH)

MEMBER (A)


(G.L. GUPTA)

VICE-CHAIRMAN

B.